## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

### SUO MOTO WRIT PETITION(CIVIL) NO(S).6/2025

IN RE: CADETS DISABLED IN MILITARY TRAINING STRUGGLE

PETITIONER(S)

#### **VERSUS**

RESPONDENT(S)

## (FOR ADMISSION)

Date: 18-08-2025 This petition was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s): By Courts Motion, AOR

For Respondent(s): Ms. Ankita Sharma, AOR

Mr. Sudhanshu Pandey, Adv.

Ms. Aishwarya Bhati, ASG

Mr. M.K.Maroria, AOR

Ms. Shreya Jain, ADv.

Mr. Rammohan Rao Koney, ADv.

Ms. Chitrangada Rastraiada, ADv.

Mr. Nithin Chaudhary, Adv.

Mr. R.Bala, Sr. ADv.

Mr. Ruchi Kohli, Sr. Adv.

Mr. Kushal Choudhary, Adv.

Ms. Richa Singh, Adv.

Mr. Prabhjeet Singh, ADv.

Mr. Salonee Agarwal, ADv.

Mr. Anurag Trinayan, ADv.

Mr. Pallavi Awasthi, Adv.

Mr. Aakarsh Kumra, AOR

Mr. Ajay Shau, ADv.

UPON hearing the counsel the Court made the following
O R D E R

In a section of the Print Media, i.e., the Indian Express (Delhi Edition) dated 11.08.2025, we read an article titled "Mounting Medical Bills, nowhere to go:

Braveheart Cadets disabled in military training struggle in shadows" and a connected news item alongside.

My Learned Brother Hon'ble Mr. Justice K.V.Viswanathan and myself discussed the matter when I broached the subject with him. He was gracious enough to concur with me that we should place this matter before Hon'ble the Chief Justice of India to consider it as a Suo motu Writ Petition and His Lordship has treated it as a Suo motu Writ Petition. His Lordship has placed the matter before this Bench by directing registration of the same as a Suo motu Writ Petition and for passing orders thereon.

In the circumstances, we issue notice on this Suo Motu Writ Petition to the

# (1) Union of India:

- a) Ministry of Defence through its Secretary,South Block, New Delhi 110011;
- (b) Ministry of Finance through its Secretary, Department of Expenditure, North Block, New Delhi-110011.
- c) Ministry of Social Justice (Department of Employment of persons with disabilities) represented by its Principal Secretary.
- d) Chief of Defence Staff, Ministry of Defence,South Block, New Delhi;
- e) Chief of Army Staff, IHQ of MoD (Army), South Block, Central Secretariat, New Delhi;
- f) Chief of Naval Staff, IHQ of MoD(Navy), South Block, New Delhi; and
- g) Chief of Air Staff, Air Headquarters (Vayu Bhawan), New Delhi-.

Mr. M.K.Maroria, learned Advocate-On-Record accepts notice for all the respondents.

Ms. Aishwarya Bhati, learned Additional Solicitor General has appeared on behalf of the respondents.

Learned counsel representing several Medically Boarded Out cadets have also appeared.

It was submitted at the bar that there are certain petitions pending before the Delhi High Court as well as other High Courts seeking certain reliefs.

During the course of proceeding, this Court sought to know as to, whether, there could be an increase in the medical expenditure payable per month to the Medically Boarded out cadets; whether there could be an insurance coverage for the trainee cadets to meet any such contingencies of death or disablement; whether there could be a re-assessmeent of the injured cadets after their treatment has reached a particular stage and thereafter any suitable training could be given to them so that they could be rehabilitated; further, the rights of such Cadets under the Rights of Persons with Disabilities Act, 2016, could also be examined by the respondents.

In this regard, Ms.Aishwarya Bhati, learned Additional Solicitor General submitted that she would discuss the matter with the concerned respondents and respond.

In the meanwhile, learned counsel who have appeared for the respective Cadets could also give their written suggestions to Ms.Aishwarya Bhati, learned Additional Solicitor General through E-mail.

List on 04.09.2025.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)